

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
05-02-2024 AT 10:30 AM**

IA (IBC) 1709/2023 in CP(IB) No. 167/7/HDB/2022
u/s. 7 of IBC, 2016

IN THE MATTER OF:

M/s Pegasus Assets Reconstruction

...Financial Creditor

VS

Ravi Electronics Pvt Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA(IBC) 1709/2023

Heard, learned counsel Mr. Ramesh Babu for Corporate Debtor present through Video Conference. Orders not pronounced as the learned counsel for the Corporate Debtor stated that Corporate Debtor approached the DRT for setting aside the recovery certificate and the said application will come up within a few days. Hence, **for orders on 01.03.2024.**

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)